

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 4011/2017

New Delhi, this the 17th day of November, 2017

**Hon'ble Mrs. Jasmine Ahmed, Member (J)
Hon'ble Mr. Uday Kumar Varma, Member (A)**

Ms. Renu
Daughter of Shri Gopal Babu
Resident of House No.9546,
Gaushala Line Bara Dari
Near Kishanganj, Delhi-110006 ... Applicant

(By Advocate : Shri B. K. Pandey with Shri Mudasir Nabi)

Versus

ORDER (ORAL)

Mrs. Jasmine Ahmed, Member (J)

Learned counsel for the applicant states that the applicant has preferred his representation dated 13.10.2017 but, in the form of legal notice and till date, respondents have not taken any decision nor replied to the legal notice preferred by him. He further states that, at this stage, he would be happy and satisfied if a direction is being given to the respondents to

decide his representation or if they give reply to the legal notice dated 13.10.2017 within a stipulated period of time.

2. Taking into consideration the limited prayer of the learned counsel for the applicant, we direct the respondents to decide the representation / legal notice dated 13.10.2017 within six weeks from today by passing a detailed and reasoned order.

3. The O.A stands disposed of with the above direction. It is made clear that nothing has been commented on the merit of the case.

(Uday Kumar Varma)
Member (A)

(Jasmine Ahmed)
Member (J)

/Mbt/